

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item 23**

**CP (IB) No. 92/Chd/Hry/2020**

**Under Section 9 IBC 2016**

**In the matter of:-**

Amit Singla Proprietor Kiran Packaging Industries

.... Petitioner/ Operational Creditor

Vs.

Atlas Cycles (Haryana) Limited

...Respondent/ Corporate Debtor

**Present through Video Conferencing:**

Mr. Adarsh Rai, Advocate for the petitioner/ Operational Creditor.

Mr. S.P. Chawla, Advocate for Respondent/ Corporate Debtor.

Learned counsel for the petitioner was not present on the last date of hearing. He is directed to be careful in future. In case learned counsel for the petitioner is not present in future, appropriate orders will be passed. In the interest of justice, last opportunity is granted to both the parties for filing written submissions after exchanging copies with each other atleast one week before the next date of hearing. List on 12.12.2022.

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**(Subrata Kumar Dash)  
Member (Technical)**

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**(Harnam Singh Thakur)  
Member (Judicial)**

September 27, 2022

SM